

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:1580
ANSWERED ON:19.07.2004
DISPOSAL OF HAZARDOUS WASTE
Mahajan Smt. Sumitra;Thakkar Smt. Jayaben B.

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government is aware that the waste generated from Personal Computers and other electronic products is not disposed of in an environmental friendly manner due to absence of laws to govern their disposal in the country particularly Delhi;
- (b) if so, the reasons therefor; and
- (c) the steps proposed to be taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

(a) & (b) Electronic Industry is covered under Schedule 1 of the Hazardous Wastes (Management & Handling) Rules (HW Rules) as amended in 2003. The wastes generated by this industry are, therefore, required to be disposed off as per the provisions of these Rules. The collection and recycling of wastes from personal computers and other electronic products is being done by the informal sector as there is no state-of-the-art facility for recycling such wastes in the country, including Delhi, at present.

(c) The Central Pollution Control Board has initiated a study at the National level to assess the present scenario in E-Waste management including quantification, characterization, disposal practices and environmental impacts of wastes from electric and electronic products. Further, a Working Group consisting of regulatory agencies, NGOs, industry associations, experts and re-cyclers has also been formed to prepare a road map for management of electric and electronic wastes in an environmentally friendly manner.